BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

**ORIGINAL APPLICATION NO. 105 of 2024**
1057

**IN THE MATTER OF:**
**SUDHIR KUMAR JHA** **...APPLICANT**

**VERSUS**

**GORAKHPUR DEVELOPMENT AUTHORITY & ORS.** **...RESPONDENTS**

## INDEX



| SL. No. | PARTICULARS | PAGES |
|---|---|---|
| 1. | Reply Affidavit on behalf of U.P. Pollution Control Board | 1-8 |
| 2 | Annexure-1<br>True copy of the inspection report dated 15.09.2025 | 9-31 |
| 5 | Vakalatnama | 32 |



**DATED:20.09.2025**


**(PRADEEP MISRA & DALEEP DHYANI)**
Counsel for U.P. Pollution Control Board
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

INDIA NON JUDICIAL

IN-UP51341038965060X

Government of Uttar Pradesh

e-Stamp

ACC Name-RAM UJAGIR SINGH
Acc Code-UP14290304
Acc Adress-Civil Court, Gorakhpur
Licence No.-107 Mob.-9919326182
Tehsil & Distt.-Sadar, Gorakhpur
Signature.....

| | | |
|---|---|---|
| Certificate No. | : | IN-UP51341038965060X |
| Certificate Issued Date | : | 19-Sep-2025 12:31 PM |
| Account Reference | : | NEWIMPACC (SV)/ up14290304/ GORAKHPUR SADAR/ UP-GRK |
| Unique Doc. Reference | : | SUBIN-UPUP1429030400096737583609X |
| Purchased by | : | ASHUTOSH CHAUHAN S O LATE RAM RATAN CHAUHAN |
| Description of Document | : | Article 4 Affidavit |
| Property Description | : | Not Applicable |
| Consideration Price (Rs.) | : | |
| First Party | : | ASHUTOSH CHAUHAN S O LATE RAM RATAN CHAUHAN |
| Second Party | : | Not Applicable |
| Stamp Duty Paid By | : | ASHUTOSH CHAUHAN S O LATE RAM RATAN CHAUHAN |
| Stamp Duty Amount(Rs.) | : | 10 (Ten only) |

NOTARY
KRIPA SHANKER TRIPATHI
COMMISSIONARY (GKP.)
Regd. No. 37(25)/2000
GOVT. OF UTTAR PRADESH (INDIA)

KRIPA SHANKER TRIPATHI
NOTARY
Commissionary, Gorakhpur

NOTARIAL NOTARIAL

Please write or type below this line

19-9-25

KRIPA SHANKER TRIPATHI
NOTARY
Commissionary, Gorakhpur

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 1057/2024**

**IN THE MATTER OF:**
**SUDHIR KUMAR JHA** **...APPLICANT**

**VERSUS**

**GORAKHPUR DEVELOPMENT AUTHORITY & ORS.** **...RESPONDENTS**

**REPLY ON BEHALF OF THEUTTAR PRADESH POLLUTION CONTROL BOARD**

I, Ashutosh Chauhan, aged about 45 years, S/o Late Shri Ratan Singh Chauhan presently posted as Gorakhpur, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Gorakhpur, do hereby solemnly affirm and state on oath as under:

1. That in the abovenoted capacity am well conversant with the facts and records of the present case, hence am competent and authorized to swear the present reply.

2. That the present matter came up for hearing on 15.05.2025 when this Hon'ble Tribunal permitted the replying Respondent to file reply.

3. That in compliance of the said order, present reply is being filed.

19-9-25

KRIPA SHANKER TRIPATHI
NOTARY
Commissionary, Gorakhpur

4. That in the Original Application complaint has been made regarding the four units, hence inspection of all the four units has been conducted by the Regional Office of U.P. Pollution Control Board, Gorakhpur. The facts found during inspection in respect of each unit are as follows:

**(A) M/s. Raj Kumar rai (Restraunt and Luxury Cruise), Ramgarhtal, Gorakhpur.**

(i) This unit was inspected by the Officers of U.P. Pollution Control Boardon 27.08.2025. At the time of inspection, representative of the said unit was present.

(ii) The unit has entered into an agreement with Gorakhpur Develpmnt Authority, Gorakhpur for 20 years for operation of cruise.

(iii) Conditional consent to establish has been issued by U.P. Pollution Control Board vide letter dated 11.12.2023.

(iv) There is arrangement of 100 tourists for sitting. In the said cruise besides the life guard team, all the safety apparatus like life jacket, first aid kit, oxygen ken, high power torch etc. are available.

(v) There are two floors in the cruise and arrangements of kitchen for breakfast and referesher is available for the passengers. For treatment of the effluent generated from the kitchen and other domestic use, Sewage Treatment lant of 5.0 kiloleter capacity has been installed.

NOTARY KRIPA SHANKER TRIPATHI COMMISSIONARY (GKP.) Regd.No. 37(25)/2000 GOVT. OF UTTAR PRADESH (INDIA)

KRIPA SHANKER TRIPATHI NOTARY Commissionary,Gorakhpur

(vi) At the time of inspection the operation of the cruise was found closed due to which samples of treated effluent from the STP could not be collected.

(vii) At the time of inspection the representative of the unit has informed that at present treated effluent from STP is being collected in the tank on the platform (platoon) created for operation of cruise from where it is proposed to be disposed of with 15 MLD/30 MLD STP situated near Ramgarh Tal.

(viii) For operation of cruise two diesel engine of 140 HP are installed, out of which one is kept standby and as a fuel HSD is used.

(ix) For supply of electricity at the time of operation of cruise two DG sets of 87.5 KVA are installed which is used during operation and in standby mode power supply is used from the connection of UPSEB.

(x) For operation of cruise, consent to operate has not been obtained. The office of Pollution Control Board vide letter dated 08.05.2025 has asked the unit to obtain the consent but the same has not been taken, hence recommendations have been made to the headquarter of UPPCB for issuance of showcause notice.

**(B) M/s. J.S.R. Garden, Near Baba Gambhirnath Prekshagrah, Taramandal, Gorakhpur.**

(i) This unit was inspected by the Officers of U.P. Pollution Control Boardon 27.08.2025. At the time

NOTARY
KRIPA SHANKER TRIPATHI
COMMISSIONARY (GKP)
Regd.No. 87/26/2000
GOVT. OF UTTAR PRADESH (INDIA)

19-9-25

KRIPA SHANKER TRIPATHI
NOTARY
Commissionary, Gorakhpur

of inspection, representative of the said unit Shri Sunil Tiwari was present.

(ii) The unit is operational from the year 2024 and for operation of the unit, agreement was executed with Gorakhpur Development Authority.

(iii) The area of unit is approximately 3100 Sq.M. and builtup area is approximately 900 Sq. M. For operation, the unit has allotted it to 12 shopkeepers wherein arrangements of breakfast and refresher for tourist is available.

**(C) M/s. K.K. Asset Plus Pvt. Ltd.(K.K. Construction Group), Mohaddipur-Pandleganj Marg, near Pandleganj, Gorakhpur.**

(i) This unit was inspected by the Officers of U.P. Pollution Control Boardon 27.08.2025. At the time of inspection, representative of the said unit Shri Piyush Agarwal was present.

(ii) The said unit has installed tin-shed boundary wall on a plot of land towards left side of Moddinpur, Paindleganj Road. At the time of inspection the representative of the unit has informed that the said land belongs to railway deparment and it is proposed to purchase the said land from railway department. Till the land is transferred from the railway department, no construction will be done.

NOTARY
KRIPA SHANKER TRIPATHI
COMMISSIONARY (GKP.)
Regd.No. 8935/2000
GOVT. OF UTTAR PRADESH (INDIA)

19-9-25
KRIPA SHANKER TRIPATHI
NOTARY
Commissionary, Gorakhpur

(iii) That on the said unit letter dated 08.05.2025 was issued, informing it that it should start construction after getting a plan sanctioned by Gorakhpur Development Authority and taking Environment Clearance from SEIAA, U.P. and Consent to Establish from UPPCB. In reply to the same the unit has informed vide letter dated 25.06.2025 that the said land is being obtained from Rail Land Development Authority and before starting any construction activity, the approvals as required will be taken and only thereafter construction will be done.

**(D) M/s. Lakewors(Floating Restaurant), Platform No. 2, Nauka Vihar, Ramgarhtal, Gorakhpur.**

(i) This unit was inspected by the Officers of U.P. Pollution Control Boardon 27.08.2025. At the time of inspection, representative of the said unit, Shri Vijay Bharti was present.

(ii) The unit has been installed and operated at Platform No. 2, Nauka Vihar, Ramgarhtal, Gorakhpur. Its capacity is 100 seats and it is used for tourist as a restaurant.

(iii) Conditional consent under Air and Water Act has been issued by the UPPCB on 25.06.2024 which is valid upto 31.12.2028. For treatment of effluent generated from domestic use, Effluent Treatment Plant of 5 KLD has been installed.

NOTARY KRIPA SHANKER TRIPATHI COMMISSIONARY (GKP.) Regd. No. 37(25)/2000 GOVT. OF UTTAR PRADESH (INDIA)

KRIPA SHANKER TRIPATHI NOTARY

(iv) At the time of inspection all units of the said ETP were operational. Sample was collected and according to the analysis report it is within the norms.

(v) This unit was earlier also inspected on 29.04.2025 and sample from STP was collected and according to inspection report it is found within norms.

5. That a true copy of the inspection report dated 15.09.2025 alongwith its enclosures is being enclosed as **Annexure-A**.

The above facts are being placedfor kind consideration of this Hon'ble Tribunal.

DEPONENT

**VERIFICATION:**

I, the abovenamed deponent, do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 19th DAY OF SEPTEMBER, 2025 AT GORAKHPUR

DEPONENT

NOTARY KRIPA SHANKER TRIPATHI COMMISSIONARY (GKP) GOVT. OF UTTAR PRADESH (INDIA)

19.9.25

KRIPA SHANKER TRIPATHI NOTARY Commissionary, Gorakhpur

NOTARY
KRIPA SHANKER TRIPATHI
COMMISSIONARY (GKP)
Regd.No. 37(25)/2000
GOVT. OF UTTAR PRADESH (INDIA)

Identified
Govind Shukla
Adv
19-9-25

Sr No. 659 Date. 19.9.25
Attested the Signature/Thumb Impression of
Sri/Smt./Km. Ashutosh Chauhan
Who Signed Put his/her Signature/Thumb Impression
before me and who has admitted the due execution of
his Affidavid Bond/Declearation/Agreement/Deed His
Her Signature/Thumb Impression Identified by
Advocate Shri Govind Shukla
19-9-25
Kripa Shanker Tripathi
Commissionery,Gorakhpur

क्षेत्रीय कार्यालय
# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
Regional Office
# UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या : 1213/ रा0-363/O.A.No-1057/2024/25 दिनांक : 15-9-25

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–6),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः **मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0 1057/2024 सुधीर कुमार झा बनाम गोरखपुर विकास प्राधिकरण एवं अन्य में पारित आदेश दिनांक 06.02.2025 एवं 15.05.2025 के अनुपालन के सम्बन्ध में अद्यतन आख्या के प्रेषण के सम्बन्ध में।**

---

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने की कृपा करें। उक्त के सम्बन्ध में सादर अवगत कराना है कि मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0 1057/2024 सुधीर कुमार झा बनाम गोरखपुर विकास प्राधिकरण एवं अन्य में पारित आदेश दिनांक 15.05.2025 के संदर्भ में संदर्भित प्रतिष्ठानों का निरीक्षण इस कार्यालय द्वारा दिनांक 27.08.2025 को कराया गया। विस्तृत अद्यतन निरीक्षण आख्या पत्र के साथ संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।
संलग्नक– उपरोक्तानुसार।

भवदीय

(आशुतोष चौहान)
क्षेत्रीय अधिकारी

प्रतिलिपि– विधि अधिकारी प्रथम (प्रभारी), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

क्षेत्रीय अधिकारी

O/C

महादेव झारखण्डी, आवास विकास कालोनी, देवरिया रोड, कूड़ाघाट, गोरखपुर– 273008
web site : www.uppcb.com, e-mail id : rogorakhpur@uppcb.in

**मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0 1057/2024 सुधीर कुमार झा बनाम गोरखपुर विकास प्राधिकरण एवं अन्य में पारित आदेश दिनांक 06.02.2025 एवं 15.05.2025 के अनुपालन के सम्बन्ध में अद्यतन निरीक्षण आख्या।**

---

कृपया उपरोक्त संदर्भित विषयक मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0 1057/2024 सुधीर कुमार झा बनाम गोरखपुर विकास प्राधिकरण एवं अन्य में पारित आदेश दिनांक 06.02.2025 एवं 15.05.2025 के अनुपालन के सम्बन्ध में अद्यतन निरीक्षण दिनांक 27.08.2025 को किया गया। विस्तृत अद्यतन निरीक्षण आख्या निम्नवत है:–

**(क) मेसर्स राज कुमार राय (रेस्टोरेन्ट एण्ड लक्जरी क्रूज), रामगढ़ताल, गोरखपुर।**

उपरोक्त संदर्भित संस्था का निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 27.08.2025 को किया गया। निरीक्षण के समय क्रुज संचालित अवस्था में नहीं पाया गया तथा श्री राज कुमार राय संस्था प्रतिनिधि के रूप में उपस्थित थे। अद्यतन आख्या निम्नवत् है :–

1. श्री राज कुमार राय द्वारा रामगढ़ ताल परियोजना में ''नया सवेरा'' पर स्वयं के संसाधनों सहित क्रूज (CRUISE) का संचालन किया जा रहा है।
2. संस्था द्वारा रामगढ़ ताल परियोजना में ''नया सवेरा'' पर स्वयं के संसाधनों सहित क्रूज (CRUISE) संचालित किये जाने हेतु गोरखपुर विकास प्राधिकरण, गोरखपुर द्वारा 20 वर्षों हेतु सशर्त अनुबन्ध प्राप्त किया गया है।
3. उक्त संस्था को इस कार्यालय के पत्र संख्या 194551/UPPCB/Gorakhpur (UPPCBRO)/CTE/GORAKHPUR/ 2023 दिनांक 11.12.2023 के माध्यम से सशर्त अनापत्ति प्रमाण पत्र जारी किया गया है, जिसकी छायाप्रति **संलग्नक 01** के रूप में संलग्न है।
4. उक्त क्रूज में 100 पर्यटकों के बैठने की व्यवस्था संस्था द्वारा किया गया है। उक्त क्रूज पर लाईफ गार्ड टीम के साथ सुरक्षा सम्बन्धी सभी उपकरण जैसे– लाईफ जैकट, फर्स्ट एड किट, ऑक्सीजन केन, हाई पावर टार्च आदि की व्यवस्था उपलब्ध है।
5. उक्त क्रूज में दो तल हैं। क्रूज में यात्रा करने वाले यात्रियों के लिए नाश्ता एवं रिफ्रेशर हेतु किचेन की व्यवस्था स्थापित है। किचेन एवं अन्य घरेलू प्रयोजन से जनित उत्प्रवाह के समुचित शुद्धिकरण हेतु संस्था द्वारा क्रूज पर 5.0 किलोलीटर क्षमता का सीवेज ट्रीटमेन्ट प्लान्ट स्थापित है।
6. निरीक्षण के समय क्रुज का संचालन बन्द पाया गया, जिसके कारण एस0टी0पी0 से शुद्धिकृत उत्प्रवाह के नमूने का एकत्रण क्षेत्रीय कार्यालय द्वारा नहीं किया जा सका।
7. निरीक्षण के समय संस्था प्रतिनिधि द्वारा अवगत कराया गया कि वर्तमान में एस0टी0पी0 से शुद्धिकृत उत्प्रवाह को क्रूज संचालन हेतु बने प्लेटफार्म (प्लाटून) के टैंक में एकत्रित किया जाता है। उक्त शुद्धिकृत उत्प्रवाह का अन्तिम निस्तारण रामगढ़ ताल के पास स्थित 15 एम0एल0डी0/30 एम0एल0डी0 क्षमता के एस0टी0पी0 के माध्यम से किया जायेगा, ऐसा प्रस्तावित है।
8. क्रूज का संचालन प्रतिदिन लगभग 3 घण्टे किया जाता है। उपस्थित संस्था प्रतिनिधि ने अवगत कराया कि प्रतिदिन लगभग 400 से 500 लीटर घरेलू उत्प्रवाह जनित हो रहा है, जिसे शुद्धिकृत कर क्रूज से सटे व रामगढ़ताल के किराने फीक्स प्लाटून के बेसमेन्ट में बने 20–20 किलोलीटर क्षमता के 20 टैकों में एकत्र किया जा रहा है।
9. उक्त क्रूज के संचालन हेतु 140 अश्व शक्ति क्षमता के दो अदद डीजल इंजन स्थापित किया गया है, जिनमें से एक डीजल इंजन स्टैण्डबाई में रहता है। उक्त डीजल इंजन में फ्यूल के रूप में आवश्यकतानुसार एच0एस0डी0 का प्रयोग किया जाता है।
10. उक्त क्रूज में विद्युत आपूर्ति हेतु 87.5 के0 वी0 ए0 क्षमता के दो अदद डी0जी0 सेट्स स्थापित हैं, जिनमें से एक डी0जी0 सेट स्टैण्डबाई में रहता है। उक्त डी0जी0 सेट्स में फ्यूल के रूप में आवश्यकतानुसार एच0एस0डी0 का प्रयोग किया जाता है।
11. क्रूज के मूवमेंट की स्थित में ही डी0जी0 सेट व डीजल इंजन का प्रयोग किया जाता है। क्रूज के मूवमेंट न होने अर्थात खड़ा रहने की स्थित में इसका संचालन विद्युत से किया जाता है। क्रूज द्वारा विद्युत का कनेक्श्न यू0पी0एस0ई0बी0 से लिया गया है।

L.A JRF SA

12. उक्त क्रूज द्वारा संचालन हेतु सहमति जल एवं वायु प्राप्त नहीं किया गया है। सहमति जल एवं वायु प्राप्त किये जाने हेतु इस कार्यालय के पत्र दिनांक 08.05.2025 के माध्यम से संस्था को पत्र प्रेषित किया गया था, परन्तु संस्था द्वारा सहमति जल एवं वायु प्राप्त नहीं किया गया है और सहमति जल एवं वायु प्राप्त किये जाने हेतु आवेदन भी नहीं किया गया है। संस्था को प्रेषित नोटिस की छायाप्रति **संलग्नक 02** के रूप में संलग्न है।
13. संस्था द्वारा सहमति जल एवं वायु प्राप्त न किये जाने के कारण उक्त संस्था के विरूद्ध कारण बताओ नोटिस जारी किये जाने हेतु इस कार्यालय के पत्र सं0– 1212/सा0–363/2025 दिनांक 15.09.2025 के माध्यम से बोर्ड मुख्यालय, लखनऊ पत्र प्रेषित किया गया है। उक्त पत्र की छायाप्रति **संलग्नक 03** के रूप में संलग्न है।

**(ख) मेसर्स जे0एस0आर0 गार्डेन, निकट बाबा गम्भीरनाथ प्रेक्षागृह, तारामण्डल, गोरखपुर।**

उपरोक्त संस्था का निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 27.08.2025 को किया गया। निरीक्षण के समय श्री सुनील तिवारी, संस्था प्रतिनिधि के रूप में उपस्थित थे। अद्यतन आख्या निम्नवत् है :–

1. मेसर्स जे0एस0आर0 गार्डेन, निकट बाबा गम्भीरनाथ प्रेच्छागृह, तारामण्डल, गोरखपुर, नौका बिहार रोड के समीप स्थित है, जिसका अक्षांश 26.733189 एवं देशान्तर 83.39133 है। उक्त संस्था वर्ष 2024 से स्थापित एवं संचालित है।
2. उक्त संस्था गोरखपुर विकास प्राधिकरण द्वारा पी0पी0पी0 माडल पर संचालन हेतु मेसर्स जे0एस0आर0 गार्डेन से अनुबन्ध किया गया है।
3. मेसर्स जे0एस0आर0 गार्डेन का कुल क्षेत्रफल लगभग 3100 वर्गमीटर तथा बिल्टअप एरिया लगभग 900 वर्गमीटर है। उक्त संस्था द्वारा 12 दुकानदारों को संचालन हेतु आवंटित किया गया है, जिसमें यात्रियों एवं टूरिस्टों के लिए नास्ता एवं रिफ्रेशर की व्यवस्था की गयी है।

**(ग) मेसर्स के0के0 एसेट प्लस प्रा0लि0 (के0के0 कन्स्ट्रक्शन ग्रुप), मोहद्दीपुर–पैडलेगंज मार्ग, निकट पैडलेगंज, गोरखपुर।**

उपरोक्त संस्था का निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 27.08.2025 को किया गया। निरीक्षण के समय श्री पियूष अग्रवाल, संस्था प्रतिनिधि के रूप में उपस्थित थे। अद्यतन निरीक्षण आख्या निम्नवत् है :–

1. मेसर्स के0के0 एसेट प्लस प्रा0लि0 (के0के0 कन्स्ट्रक्शन ग्रुप), मोहद्दीपुर–पैडलेगंज मार्ग, निकट पैडलेगंज, गोरखपुर द्वारा मोहद्दीपुर–पैडलेगंज मार्ग के बगल (सड़क के बाई तरफ) के भू–भाग पर टीन सेड की चहार दीवारी स्थापित किया गया है, जिसका अक्षांश 26.745229 एवं देशान्तर 83.38753 है।
2. निरीक्षण के समय उपस्थित संस्था प्रतिनिधि ने अगत कराया कि उक्त भूमि रेलवे विभाग का है। उक्त भू–भाग को रेलवे विभाग से क्रय किया जाना प्रस्तावित है। रेलवे विभाग से उक्त भूमि मेसर्स के0के0 एसेट प्लस प्रा0लि0 (के0के0 कन्स्ट्रक्शन ग्रुप) को स्थानान्तरण होने के उपरान्त ही किसी प्रकार के कन्स्ट्रक्शन का कार्य किया जायेगा।
3. निरीक्षण के सयम उक्त स्थल पर किसी भी प्रकार कन्स्ट्रक्शन का कार्य किया जाता हुआ नहीं पाया गया।
4. उक्त संस्था को पूर्व में इस कार्यालय के पत्र दिनांक 08.05.2025 (छायाप्रति **संलग्न 04** के रूप में संलग्न है) के माध्यम से पत्र प्रेषित किया गया था, जिसके माध्यम से संस्था को अवगत कराया गया था कि भविष्य में भवन निर्माण के संदर्भ में आवश्यकतानुसार गोरखपुर विकास प्राधिकरण से मानचित्र प्रमाणित कराकर यथानुसार राज्य पर्यावरण संघाट निर्धारण प्राधिकरण उ0प्र0 से पर्यावरणीय स्वीकृति प्राप्त करते हुए राज्य प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त किये जाने के उपरान्त ही निमार्ण कार्य कराया जाना सुनिश्चित करेगें।

L.A JRF SA

5. संस्था को इस कार्यालय द्वारा प्रेषित पत्र दिनांक 08.05.2025 के परिप्रेक्ष्य में संस्था द्वारा अपने पत्र दिनांक 25.06.2025 (छायाप्रति **संलग्न 05** के रूप में संलग्न है) के माध्यम से अवगत कराया गया है कि संदर्भित परियोजना हेतु भूतिम रेल भूमि विकास प्राधिकारण (आर0एल0डी0ए0) से प्राप्त की जा रही है एवं संस्था द्वारा किसी भी निमार्ण गतिविधियों को प्रारम्भ करने के पूर्व यथानुसार राज्य पर्यावरण संघाट निर्धारण प्राधिकरण उ0प्र0 से पर्यावरणीय स्वीकृति प्राप्त करते हुए राज्य प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त किये जाने के उपरान्त ही निमार्ण कार्य कराया जायेगा।

**(घ) मेसर्स लेकवर्स प्रा0 लि0 (फ्लोटिंग रेस्टोरेन्ट), प्लेटफार्म नं0–2, नौका विहार, रामगढ़ ताल, गोरखपुर।**

उपरोक्त संस्था का निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 27.08.2025 को किया गया। निरीक्षण के समय श्री विजय भारती, संस्था प्रतिनिधि के रूप में उपस्थित थे। अद्यतन निरीक्षण आख्या निम्नवत् है :–

1. मेसर्स लेकवर्स प्रा0 लि0 (फ्लोटिंग रेस्टोरेन्ट), प्लेटफार्म नं0–2, नौका विहार, रामगढ़ ताल, गोरखपुर में स्थापित एवं संचालित है। उक्त संस्था की क्षमता कुल 100 कुर्सी की है। उक्त प्रतिष्ठान में यात्रियों एवं टूरिस्टों द्वारा रेस्टोरेन्ट की तरह प्रयोग किया जाता है।
2. उक्त प्रतिष्ठान को इस कार्यालय के पत्र 213743/UPPCB/Gorakhpur (UPPCBRO)/CTO/ Both/ GORAKHPUR/2024, दिनांक 25.06.2024 के माध्यम से सशर्त सहमति जल एवं वायु जारी किया गया है, जिसकी वैधता दिनांक 31.12.2028 तक वैध है। संस्था को जारी सहमति जल एवं वायु **संलग्नक 06** के रूप में संलग्न है
3. उक्त प्रतिष्ठान में जल का प्रयोग घरेलू प्रयोजन हेतु किया जाता है। घरेलू प्रयोजन से जनित वहिस्राव के शुद्धिकरण हेतु 05 के0एल0डी0 क्षमता का उत्प्रवावह शुद्धिकरण संयंत्र स्थपित है। निरीक्षण के समय उत्प्रवाह शुद्धिकरण की समस्त इकाईयां संचालित पायी गयी।
4. निरीक्षण के समय उत्प्रवाह शुद्धिकरण संयंत्र से शुद्धिकृत उत्प्रवाह के नमूने का एकत्रण कर क्षेत्रीय कार्यालय की प्रयोगशाला में जमा कराया गया। प्रयोगशाला से प्राप्त विश्लेषण आख्यानुसार शुद्धिकृत उत्प्रवाह में जल प्रदूषणकारी प्रचालकों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप पायी गयी है। विश्लेषण आख्या की छायाप्रति **संलग्नक 07** के रूप में सलग्न है। पूर्व में उक्त प्रतिष्ठान का निरीक्षण इस कार्यालय द्वारा दिनांक 29.04.2025 को किया गया था। निरीक्षण के समय एस0टी0पी0 से प्राप्त शुद्धिकृत नमूने का एकत्रण किया गया था। विश्लेषण आख्यानुसार एकत्रित जल के नमूने में जल प्रदूषणकारी प्रचालाकों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरुप पायी गयी थी, विश्लेषण आख्या की छायाप्रति **संलग्नक 08** के रूप में संलग्न है।

उक्त आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

15/9/25
(विवेक सैनी)
जे0आर0एफ0

15/09/2025
(डा0 रजनीश कुमार सिंह)
प्रयोगशाला सहायह

15/09/2025
(राम मिलन वर्मा)
वैज्ञानिक सहायक

**क्षेत्रीय अधिकारी महोदय,**

C.S.
15/09/2025

संलग्नक -01




UPPCB

## UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com


**Validity Period :11/12/2023 To 31/03/2024**

**Ref No. - 194551/UPPCB/Gorakhpur(UPPCBRO)/CTE/GORAKHPUR/2023** **Dated:- 11/12/2023**

**To ,**

Shri RAJ KUMAR RAI
M/s RAJ KUMAR RAI
RAMGARHTAL,GORAKHPUR,273001
GORAKHPUR

**Sub :** **Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Polution) Act, 1981 as amended.**

Please refer to your Application Form No.- 23128733 dated - 13/10/2023. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : RAMGARHTAL,GORAKHPUR,273001

B- Main Raw Material :

| Main Raw Material Details | | |
|---|---|---|
| **Name of Raw Material** | **Raw Material Unit Name** | **Raw Material Quantity** |
| FOOD ITEM | Kg/Day | 1000 |

C- Product with capacity :

| Product Detail | |
|---|---|
| **Name of Product** | **Product Quantity** |
| Restaurant at Luxury Cruise- 100 Seaters | 100 |

D- By-Product if any with capacity :

| By Product Detail | | | |
|---|---|---|---|
| **Name of By Product** | **Unit Name** | **Licence Product Capacity** | **Install Product Capacity** |
| FOOD ITEM | Kg/Day | 100 | 1000 |

2. Water Requirement (in KLD) and its Source :

| Source of Water Details | | |
|---|---|---|
| **Source Type** | **Name of Source** | **Quantity (KL/D)** |
| Ground Water (within premises) | From Nagar Nigam | 5.0 |

3. Quantity of effluent (ln KLD) :

| Effluent Details | |
|---|---|
| **Source Consumption** | **Quantity (KL/D)** |
| Domestic | 5.0 |

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

| Fuel Consumption Details | | |
|---|---|---|
| **Fuel** | **Consumption(tpd/kld)** | **Use** |
| Others | 0.1 | D.G. Set |

5 For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 31/03/2024 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, I974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

**Specific Conditions:**

1. This C.T.E. is granted/valid for unit M/s Raj Kumar Rai, Ramgarhtal, Gorakhpur for treatment and disposal of sewage generated from 100 seaters restaurant facilitated with modern kitchen at Cruise.
2. The project proponent shall provide/installed 5.0 KLD S.T.P. for the Treatment of the Domestic Effluent Generated from the cruise restaurant as per scheme submitted with C.T.E. application.
3. S.T.P. Treated Sewage shall not be allowed to discharge in Ramgarh Tal. The Treated Sewage shall be discharge in 30 M.L.D. S.T.P. installed near Ramgarh Tal.
4. Agreement between project proponent and U.P. Jal Nigam/Nagar Nigam for disposal of treated sewage in 30 M.L.D. S.T.P shall be submitted to this office within a month.
5. No any Solid/liquid/gassius waste are allowed to disposed in Ramgarh Tal.
6. No any leakage/spillage of oil/oily substance shall be discharge in Ramgarh Tal.
7. No any adverse affect shall be occurred from installation of the 100 seaters restaurant facilitated with modern kitchen at Cruise.
8. Only L.P.G. shall be used in kitchen for preparation of food and proper stack/ventilation system shall be provided with modern kitchen.
9. Unit shall comply the provision of Hazardous waste (Management, Handling and Trans boundary Movement) Rules, 2008.
10. The Project shall comply with the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, Plastic Waste Management Rules 2016, E-Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Trans boundary Movement) Rules 2016.
11. No flora/fauna and natural beauty of Ramgarh Tal shall be adversary affected due to proposed activity.
12. The project proponent shall be ensure to compliance of the condition imposed in Gorakhpur Development Authority Agreement/Lease dated 04.11.2022.
13. The project proponent shall be ensure to compliance of the provisions of Wet Land Rules, 2017 and as amended.
14. Proper acoustic enclosure and stack shall be equipped/installed with D.G. Sets as per the Board Norms.
15. The project proponent shall installed Digital Flow Meters at the inlet and outlet of the S.T.P. and maintain proper daily record of waste (Liquid/Solid/M.S.W.) generated and disposed from premises.
16. All safety measures shall be under taken/to be provided by the project proponents as per the applicable laws.
17. The order passed by Hon'ble N.G.T. (C.Z.) on dated 12.09.2023 in O.A. No. 62/2022 S.C. Pandey V/s M.P. Govt. and 9 other, in which U.P. Govt. and others states has not been mentioned as a party and no any direction has given to Govt. of U.P. for compliance of the order. Hence this C.T.E. is being issued with the conditions that in case of the above order dated 12.09.2023 has applicable and implemented for U.P. Govt. then this C.T.E. will be automatically cancelled/invalid.
18. The project proponent shall ensure to comply the order passed by Hon'ble N.G.T. in O.A. 116/2014 Meera Shukla V/s Municipal Corporation, Gorakhpur.
19. For operation of cruise in Ramgarh Tal the project proponent/owner of cruise operator shall obtain permission from Competent Authority as well as Wet Land Authority of India, New Delhi within a three months or before start of cruise operation.
20. The project proponent shall obtain necessary license/permission from Competent Authorities as applicable.
21. This C.T.E. shall be revoked or cancelled in case of non compliance of the above mentioned conditions and any valid complain received against to the unit.

Please note that consent to Establish will be revoked, in case of, non compliance ot any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 11/01/2024 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

Anil Kumar Sharma

Digitally signed by Anil Kumar Sharma
Date: 2023.12.11 19:59:42 +05'30'

**Regional Officer**

Dated:- 11/12/2023

संलग्नक -02

प्रदूषण रोकिए!

क्षेत्रीय कार्यालय

पर्यावरण बचाइए!

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## Regional Office

## UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या : 131/NOC-564/2025 दिनांक : 08/05/25

सेवा में,

मेसर्स राज कुमार राय (रेस्टोरेन्ट एवं लक्जरी क्रूज)
द्वारा श्री राज कुमार राय पुत्र श्री लाल बाबू राय
743, सी. रामजानकी नगर, थाना- गोरखनाथ,
गोरखपुर (उ0प्र0)।

विषय : बोर्ड द्वारा निर्गत सशर्त अनापत्ति प्रमाण पत्र में निहित शर्तो की अनुपालन आख्या प्रेषित किये जाने एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 (यथासंशोधित) की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 21/22 के अन्तर्गत सहमति जल एवं वायु हेतु आवेदन किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त संदर्भित विषयक के संदर्भ में इस कार्यालय के पत्र संख्या 194551/UPPCB/Gorakhpur(UPPCBRO)/CTE/GORAKHPUR/2023 दिनांक 11.12.2023 का सदंर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से आपको रामगढ़ताल, गोरखपुर में रेस्टोरेन्ट एवं लक्जरी क्रूज के निमार्ण हेतु पर्यावरणीय प्रदूषण के दृष्टिकोण से सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है। उपरोक्त निर्गत सी0टी0ई0 में निहित शर्तो के अनुपालन आख्या इस कार्यालय को प्रेषित किया जाना वैधानिक रूप से अनिवार्य है किन्तु आप द्वारा सी0टी0ई0 में अधिरोपित शर्तो की बिन्दुवार अनुपालन आख्या अभी तक इस कार्यालय को अप्राप्त है। इस कार्यालय के पत्र दिनांक 15.04.2025 के माध्यम से अनुपालन आख्या प्रेषित करने हेतु निर्देशित किया जा चुका है फिर भी आप द्वारा अनुपालन आख्या प्रेषित न किया जाना निंदेशों की अवहेलना का द्योतक है। क्रूज का स्थलीय निरीक्षण इस कार्यालय द्वारा दिनांक 29.04.2025 को किया गया। आख्यानुसार क्रूज जनवरी 2024 से ही संचालित है। अतः आपको निर्देशित किया जाता है कि इस कार्यालय द्वारा जारी अनापत्ति प्रमाण पत्र (सी0टी0ई0) में निहित शर्तो की अनुपालन आख्या इस कार्यालय को तत्काल उपलब्ध कराया जाना सुनिश्चित करें तथा क्रूज के संचालनार्थ अविलम्ब जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 (यथासंशोधित) की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 21/22 के अन्तर्गत सहमति जल वायु प्राप्त किया जाना सुनिसिचत करें। अन्यथा की दशा में आपके संस्थान के विरूद्ध दण्डात्मक/अभियोजनात्मक कार्यवाही किये जाने की संस्तुति सक्षम अधिकारी को प्रेषित कर दी जायेगी तथा उक्त के आधार पर राज्य बोर्ड द्वारा की जाने वाली किसी भी प्रकार की कार्यवाही का उत्तरदायित्व आपके संस्था एवं आपके स्वयं का होगा।

भवदीय
08/5/25
(देव कुमार गुप्त)
क्षेत्रीय अधिकारी

प्रतिलिपिः-निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. जिलाधिकारी महोदय, गोरखपुर।
2. सचिव, गोरखपुर विकास प्राधिकरण, गोरखपुर।
3. मुख्य पर्यावरण अधिकारी (वृत्त-6), उ0प्र0 प्रदूषण नियंत्रण, बोड, लखनऊ।

08/5/25
क्षेत्रीय अधिकारी

महादेव झारखण्डी, आवास-विकास कालोनी, देवरिया रोड, कूड़ाघाट, गोरखपुर-273008
E-mail : rogorakhpur@uppcb.in

प्रदूषण रोकिए! पर्यावरण बचाइए!

संलग्नक-03

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
Regional Office
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या : 1212/ सा०-363/2025 दिनांक : 15/9/25

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–6),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: मेसर्स राज कुमार राय (रेस्टोरेन्ट एवं लक्जरी क्रूज), रामगढ़ ताल, गोरखपुर के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथासंशोधित) के प्राविधानों के अन्तर्गत कारण बताओ नोटिस जारी किये जाने सम्बन्ध में आख्या का प्रेषण।

---

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने की कृपा करें। उक्त के सम्बन्ध में सादर अवगत कराना है कि मा० एन०जी०टी०, नई दिल्ली में योजित ओ०ए० सं० 1057/2024 सुधीर कुमार झा बनाम गोरखपुर विकास प्राधिकरण एवं अन्य में पारित आदेश दिनांक 15.05.2025 के संदर्भ में मेसर्स राज कुमार राय (रेस्टोरेन्ट एवं लक्जरी क्रूज), रामगढ़ ताल, गोरखपुर का निरीक्षण इस कार्यालय द्वारा दिनांक 27.08.2025 को कराया गया। विस्तृत निरीक्षण आख्या पत्र के साथ संलग्न कर उक्त संस्था के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथासंशोधित) के प्राविधानों के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक– उपरोक्तानुसार।

भवदीय

Ashutosh Chauhan
Digitally signed by Ashutosh Chauhan
Date: 2025.09.15 19:30:42 +05'30'

(आशुतोष चौहान)
क्षेत्रीय अधिकारी

O/C

**मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0 1057/2024 सुधीर कुमार झा बनाम गोरखपुर विकास प्राधिकरण एवं अन्य में पारित आदेश दिनांक 15.05.2025 के संदर्भ में मेसर्स राज कुमार राय (रेस्टोरेन्ट एवं लक्जरी क्रूज), रामगढ़ ताल, गोरखपुर का अद्यतन निरीक्षण आख्या।**

उपरोक्त संस्था का निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 27.08.2025 को किया गया। निरीक्षण के समय क्रूज संचालित अवस्था में नहीं पाया गया तथा श्री राज कुमार राय संस्था प्रतिनिधि के रूप में उपस्थित थे। विस्तृत निरीक्षण आख्या निम्नवत् है :—

1. श्री राज कुमार राय द्वारा रामगढ़ ताल परियोजना में "नया सवेरा" पर स्वयं के संसाधनों सहित क्रूज (CRUISE) का संचालन किया जा रहा है।
2. संस्था द्वारा रामगढ़ ताल परियोजना में "नया सवेरा" पर स्वयं के संसाधनों सहित क्रूज (CRUISE) संचालित किये जाने हेतु गोरखपुर विकास प्राधिकरण, गोरखपुर द्वारा 20 वर्षों हेतु सशर्त अनुबन्ध प्राप्त किया गया है।
3. उक्त संस्था को इस कार्यालय के पत्र संख्या 194551/UPPCB/Gorakhpur (UPPCBRO)/CTE/GORAKHPUR/2023 दिनांक 11.12.2023 के माध्यम से सशर्त अनापत्ति प्रमाण पत्र जारी किया गया है।
4. उक्त क्रूज में 100 पर्यटकों के बैठने की व्यवस्था संस्था द्वारा किया गया है। उक्त क्रूज पर लाईफ गार्ड टीम के साथ सुरक्षा सम्बन्धी सभी उपकरण जैसे– लाईफ जैकट, फर्स्ट एड किट, ऑक्सीजन केन, हाई पावर टार्च आदि की व्यवस्था उपलब्ध है।
5. उक्त क्रूज में दो तल हैं। क्रूज में यात्रा करने वाले यात्रियों के लिए नाश्ता एवं रिफेशर हेतु किचेन की व्यवस्था स्थापित है। किचेन एवं अन्य घरेलू प्रयोजन से जनित उत्प्रवाह के समुचित शुद्धिकरण हेतु संस्था द्वारा क्रूज पर 5.0 किलोलीटर क्षमता का सीवेज ट्रीटमेन्ट प्लान्ट स्थापित है।
6. निरीक्षण के समय क्रुज का संचालन बन्द पाया गया, जिसके कारण एस0टी0पी0 से शुद्धिकृत उत्प्रवाह के नमूने का एकत्रण क्षेत्रीय कार्यालय द्वारा नहीं किया जा सका।
7. निरीक्षण के समय संस्था प्रतिनिधि द्वारा अवगत कराया गया कि वर्तमान में एस0टी0पी0 से शुद्धिकृत उत्प्रवाह को क्रूज संचालन हेतु बने प्लेटफार्म (प्लाटून) के टैंक में एकत्रित किया जाता है। उक्त शुद्धिकृत उत्प्रवाह का अन्तिम निस्तारण रामगढ़ ताल के पास स्थित 15 एम0एल0डी0/30 एम0एल0डी0 क्षमता के एस0टी0पी0 के माध्यम से किया जायेगा, ऐसा प्रस्तावित है।
8. क्रूज का संचालन प्रतिदिन लगभग 3 घण्टे किया जाता है। उपस्थित संस्था प्रतिनिधि ने अवगत कराया कि प्रतिदिन लगभग 400 से 500 लीटर घरेलू उत्प्रवाह जनित हो रहा है, जिसे शुद्धिकृत कर क्रूज से सटे व रामगढ़ताल के किराने फीक्स प्लाटून के बेसमेन्ट में बने 20–20 किलोलीटर क्षमता के 20 टैकों में एकत्र किया जा रहा है।
9. उक्त क्रूज के संचालन हेतु 140 अश्व शक्ति क्षमता के दो अदद डीजल इंजन स्थापित किया गया है, जिनमें से एक डीजल इंजन स्टैण्डबाई में रहता है। उक्त डीजल इंजन में फ्यूल के रूप में आवश्यकतानुसार एच0एस0डी0 का प्रयोग किया जाता है।
10. उक्त क्रूज में विद्युत आपूर्ति हेतु 87.5 के0 वी0 ए0 क्षमता के दो अदद डी0जी0 सेट्स स्थापित हैं, जिनमें से एक डी0जी0 सेट स्टैण्डबाई में रहता है। उक्त डी0जी0 सेट्स में फ्यूल के रूप में आवश्यकतानुसार एच0एस0डी0 का प्रयोग किया जाता है।
11. क्रूज के मूवमेंट की स्थित में ही डी0जी0 सेट व डीजल इंजन का प्रयोग किया जाता है। क्रूज के मूवमेंट न होने अर्थात खड़ा रहने की स्थित में इसका संचालन विद्युत से किया जाता है। क्रूज द्वारा विद्युत का कनेक्शन यू0पी0एस0ई0बी0 से लिया गया है।
12. उक्त क्रूज द्वारा संचालन हेतु सहमति जल एवं वायु प्राप्त नहीं किया गया है। सहमति जल एवं वायु प्राप्त किये जाने हेतु इस कार्यालय के पत्र दिनांक 08.05.2025 (छायाप्रति संलग्न) के माध्यम से उक्त संस्था को पत्र प्रेषित किया गया था, परन्तु संस्था द्वारा आज सहमति जल एवं वायु प्राप्त नहीं किया गया है और न ही सहमति जल एवं वायु प्राप्त किये जाने हेतु आवेदन भी नहीं किया गया है।

अतः उपरोक्त को दृष्टिगत रखते हुए उपरोक्त संस्था मेसर्स राज कुमार राय (रेस्टोरेन्ट एवं लक्जरी क्रुज) के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथासंशोधित) के प्राविधानों के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति की जाती है।

आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

| | | |
|---|---|---|
| (हस्ताक्षर) 15/9/25 | (हस्ताक्षर) 15/09/2025 | (हस्ताक्षर) 15/09/2025 |
| (विवेक सैनी) | (आलोक शर्मा) | (राम मिलन वर्मा) |
| जे0आर0एफ0 | जे0आर0एफ0 | वैज्ञानिक सहायक |

क्षेत्रीय अधिकारी महोदय,

Ashutosh Chauhan
Digitally signed by Ashutosh Chauhan
Date: 2025.09.15 19:35:53 +05'30'

संलग्नक - 04

क्षेत्रीय कार्यालय
**उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड**
**Regional Office**
**UTTAR PRADESH POLLUTION CONTROL BOARD**

संदर्भ संख्या : 1211/क्षे0-363/2025 दिनांक : 15/9/25

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–6),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः **मेसर्स जे0एस0आर0 गार्डेन, निकट बाबा गम्भीरनाथ प्रेच्छागृह, तारामण्डल, गोरखपुर के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथासंशोधित) के प्राविधानों के अन्तर्गत कारण बताओ नोटिस जारी किये जाने सम्बन्ध में आख्या का प्रेषण।**

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने की कृपा करें। उक्त के सम्बन्ध में सादर अवगत कराना है कि मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0 1057/2024 सुधीर कुमार झा बनाम गोरखपुर विकास प्राधिकरण एवं अन्य में पारित आदेश दिनांक 15.05.2025 के संदर्भ में मेसर्स जे0एस0आर0 गार्डेन, निकट बाबा गम्भीरनाथ प्रेच्छागृह, तारामण्डल, गोरखपुर का निरीक्षण इस कार्यालय द्वारा दिनांक 27.08.2025 को कराया गया। विस्तृत निरीक्षण आख्या पत्र के साथ संलग्न कर उक्त संस्था के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथासंशोधित) के प्राविधानों के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक– उपरोक्तानुसार।

भवदीय

Ashutosh Chauhan
Digitally signed by Ashutosh Chauhan
Date: 2025.09.15 19:21:51 +05'30'

(आशुतोष चौहान)
क्षेत्रीय अधिकारी

महादेव झारखण्डी, आवास विकास कालोनी, देवरिया रोड, कूड़ाघाट, गोरखपुर– 273008
web site : www.uppcb.com, e-mail id : rogorakhpur@uppcb.in

**ना० एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0 1057/2024 सुधीर कुमार झा बनाम गोरखपुर विकास प्राधिकरण एवं अन्य में पारित आदेश दिनांक 15.05.2025 के संदर्भ में मेसर्स जे0एस0आर0 गार्डेन, निकट बाबा गम्भीरनाथ प्रेच्छागृह, तारामण्डल, गोरखपुर का अद्यतन निरीक्षण आख्या।**

---

उपरोक्त संस्था का निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 27.08.2025 को किया गया। निरीक्षण के समय क्रुज संचालित अवस्था में नहीं पाया गया तथा श्री सुनील तिवारी, संस्था प्रतिनिधि के रूप में उपस्थित थे। विस्तृत निरीक्षण आख्या निम्नवत् है :–

1. मेसर्स जे0एस0आर0 गार्डेन, निकट बाबा गम्भीरनाथ प्रेच्छागृह, तारामण्डल, गोरखपुर, नौका बिहार रोड के समीप स्थित है, जिसका अक्षांश 26.733189 एवं देशान्तर 83.39133 है। उक्त संस्था वर्ष 2024 से स्थापित एवं संचालित है।
2. उक्त संस्था गोरखपुर विकास प्राधिकरण द्वारा पी0पी0पी0 माडल पर संचालन हेतु मेसर्स जे0एस0आर0 गार्डेन से अनुबन्ध किया गया है।
3. मेसर्स जे0एस0आर0 गार्डेन का कुल क्षेत्रफल लगभग 3100 वर्गमीटर तथा बिल्टअप एरिया लगभग 900 वर्गमीटर है। उक्त संस्था द्वारा 12 दुकानदारों को संचालन हेतु आवंटित किया गया है, जिसमें यात्रियों एवं टूरिस्टों के लिए नास्ता एवं रिफ्रेशर की व्यवस्था की गयी है।
4. उक्त संस्था द्वारा स्थापना हेतु राज्य बोर्ड से पर्यावरणीय दृष्टिकोण से अनापत्ति प्रमाण पत्र एवं संचालन हेतु सहमति जल एवं वायु प्राप्त नहीं किया गया है और न ही प्राप्त किये जाने हेतु आवदेन किया गया है।
5. उक्त संस्था को सहमति जल एवं वायु प्राप्त किये जाने हेतु इस कार्यालय के पत्र दिनांक 08.05.2025 (छायाप्रति संलग्न) के माध्यम से पत्र प्रेषित किया गया था, परन्तु संस्था द्वारा आज तक सहमति जल एवं वायु प्राप्त नहीं किया गया है और न ही सहमति जल एवं वायु प्राप्त किये जाने हेतु आवेदन भी नहीं किया गया है।

अतः उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुए उपरोक्त संस्था मेसर्स जे0एस0आर0 गार्डेन, निकट बाबा गम्भीरनाथ प्रेच्छागृह, तारामण्डल, गोरखपुर के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथासंशोधित) के प्राविधानों के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति की जाती है।

आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

| | | |
|---|---|---|
| Saini 15/9/25 | Alok 15/09/25 | Ram 15/09/2025 |
| (विवेक सैनी) | (आलोक शर्मा) | (राम मिलन वर्मा) |
| जे0आर0एफ0 | जे0आर0एफ0 | वैज्ञानिक सहायक |

**क्षेत्रीय अधिकारी महोदय,**

Ashutosh Chauhan
Digitally signed by Ashutosh Chauhan
Date: 2025.09.15 19:21:24 +05'30'

संलग्नक – 021

प्रदूषण रोकिए! पर्यावरण बचाइए!

क्षेत्रीय कार्यालय

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

**Regional Office**

**UTTAR PRADESH POLLUTION CONTROL BOARD**

संदर्भ संख्या : 133/क्षे0का0-363/2025 दिनांक : 8/5/25

सेवा में,

मेसर्स के0के0 एसेट प्लस प्रा0 लि0 (के0के0 कंस्ट्रक्शन ग्रुप्स),
मोहद्दीपुर– पैडलेगंज मार्ग, निकट पैडलेगंज,
जनपद– गोरखपुर।

विषय : **मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0 1057/2024 सुधीर कुमार झा बनाम गोरखपुर विकास प्राधिकरण एवं अन्य में पारित आदेश दिनांक 06.02.2025 के अनुपालन के संदर्भ में।**

महोदय,

कृपया उपरोक्त विषयक का संदर्भ गहण करना चाहें, उक्त के सम्बन्ध में आपको अवगत कराना है कि आपके संस्था के विरूद्ध मा0 एन0जी0टी0, नई दिल्ली श्री सुधीर कुमार झा द्वारा की गयी शिकायत के संदर्भ में मा0 एन0जी0टी0 नई दिल्ली में ओ0ए0 सं0 1057/2024 सुधीर कुमार झा बनाम गोरखपुर विकास प्राधिकरण एवं अन्य में दिनांक 06.02.2025 को आदेश पारित किया गया है, जिसके संदर्भ में आपके संस्था का निरीक्षण इस कार्यालय द्वारा दिनांक 07.05.2025 को कराया गया। निरीक्षण के समय उक्त स्थल पर कोई निर्माण कार्य होता हुआ नहीं पाया गया। अग्रेतर आपको निर्देशित किया जाता है कि उक्त स्थल पर किसी भी प्रकार के निर्माण कार्य प्रारम्भ किये जाने से पूर्व गोरखपुर विकास प्राधिकरण, गोरखपुर से मानचित्र स्वीकृति कराते हुए राज्य पर्यावरण संघात निर्धारण प्राधिकरण (सिया) उ0प्र0 से पर्यावरणीय स्वीकृति प्राप्त करते हुए प्रोजेक्ट के स्थापनार्थ राज्य बोर्ड से अनापत्ति प्रमाण पत्र (सी0टी0ई0) प्राप्त किया जाना सुनिश्चित करें। कृपया ध्यान दे कि उपरोक्त अनुपालन न किये जाने की दशा में संस्था के विरूद्ध की जाने वाली किसी भी प्रकार के कार्यवाही का सम्पूर्ण उत्तरदायित्व आपके स्वयं का होगा।

भवदीय
08/5/25
(देव कुमार गुप्त)
क्षेत्रीय अधिकारी

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. जिलाधिकारी महोदय, गोरखपुर।
2. सचिव, गोरखपुर विकास प्राधिकरण, गोरखपुर।
3. मुख्य पर्यावरण अधिकारी (वृत्त–6), उ0प्र0 प्रदूषण नियंत्रण बोड, लखनऊ।

08/5/25
क्षेत्रीय अधिकारी

संलग्नक-06 Sanitosri 25-6-2025

# K K Asset Plus Private Limited

दिनाँक 25-06-2025

सेवा में,
**क्षेत्रीय अधिकारी**
**उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड**
**क्षेत्रीय कार्यालय, गोरखपुर।**

**विषय: परियोजना स्थल हेतु पर्यावरणीय स्वीकृति एवं स्थापना की सहमति के संबंध में**

**महोदय/महोदया,**

पत्र संख्या 133, दिनांक 08.05.2025 के संदर्भ में, जो एनजीटी केस संख्या 1057/2024 के अंतर्गत परियोजना हेतु पर्यावरणीय अधिनियमों के अंतर्गत अनापत्ति प्रमाण पत्र (एनओसी) से संबंधित है।

हम आपको सूचित करना चाहते हैं कि उक्त परियोजना हेतु भूमि रेल भूमि विकास प्राधिकरण (RLDA) से प्राप्त की जा रही है, और जैसा कि आपके पत्र में उल्लिखित है, वर्तमान में परियोजना स्थल पर कोई भी निर्माण कार्य प्रारंभ नहीं किया गया है।

हम आपको यह आश्वस्त करना चाहते हैं कि हम किसी भी प्रकार की निर्माण गतिविधियों को प्रारंभ करने से पूर्व यह सुनिश्चित करेंगे कि गोरखपुर विकास प्राधिकरण से मानचित्र स्वीकृति, पर्यावरणीय स्वीकृति एवं अन्य सभी आवश्यक अनुमतियाँ तथा अनापत्ति प्रमाण पत्र विधिवत रूप से प्राप्त किए जाएंगे। इन अनुमतियों के प्राप्त होने के पश्चात ही निर्माण गतिविधि प्रारंभ की जाएगी।

सादर,

K K ASSET PLUS PRIVATE LIMITED K. K. GORAKHPUR

**निदेशक**
**के के ऐसेट प्लस प्राइवेट लिमिटेड**

SA/LA उपरोक्त के परिप्रेक्ष्य में जाँच कर आख्या प्रस्तुत करें
25/06/25
(R.O)

**Site Office :** Ramgarhtal, Railway Colony, Paidelyganj, Gorakhpur, UP-273012
**Mob.:** 9919321719, **E-mail :** jk.anand@kkconstruction.in, kkassetplus@gmail.com
**GSTIN :** 09AAJCK7608N1ZU

**Uttar Pradesh Pollution Control Board**
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**213743/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2024** **Date: 25/06/2024**

**To,**
**M/s**
**M/s LAKEVERSE PRIVATE LIMITED**
**Float Plateform No.2, Next to Indian Flag, Nauka Vihar, Ramgarh Lake Tehsil-Sadar, Distt-Gorakhpur,GORAKHPUR,273001**

**Application Id-26946085**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **M/s LAKEVERSE PRIVATE LIMITED** located at **Float Plateform No.2, Next to Indian Flag, Nauka Vihar, Ramgarh Lake Tehsil-Sadar, Distt-Gorakhpur,GORAKHPUR,273001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA M/s LAKEVERSE PRIVATE LIMITED **granted for the period from 25/06/2024 to 31/12/2028** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|---|---|---|---|
| 1 | Restaurant Service-100 Seat Approx | 100 | Numbers/Day |

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|---|---|---|---|
| Domestic | 5.0 KLD | ETP | |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

| S.No. | Parameter | Standard |
|---|---|---|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|---|---|---|

**3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-**

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

**Air Pollution Source Details**

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|---|---|---|---|---|---|
| 1 | D.G. Set of 200 KVA | H.S.D. | 01 | Sulphur Dioxide | As per Board Norms |

**Emmission Quality Standards**

| S No. | Stack no | Parameters | Standards |
|---|---|---|---|
| 1 | 01 | Sulphur Dioxide | As per Board Norms |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|---|---|---|---|---|---|---|---|---|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

**4. Essential documents to be submitted by the Industry/Unit as Applicable :-**

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the

amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent shall be subject to order's of Hon'ble NGT in OA no. 438/2018. This consent for M/S LAKEVERSE PVIATE LIMITED, Float Plateform No.2, Next to Indian Flag, Nauka Vihar, Ramgarh Lake Tehsil-Sadar, Distt-Gorakhpur is valid for Restaurant Service- 100 Seat Approx. (Lodging, Room Service).
2. The hotel unit shall submit permission or licenses of Fire act and Food Safety Act. Regulations and conditions of the explosive and fire safety authorities shall be strictly adhered to all the time.
3. The hotel Unit shall comply with all the direction passed by Hon'ble NGT on dated 17.10.2022 in OA No.438/2018 Arti V/s Central Ground Water Authority. Unit shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh

Pollution Control Board for protection and safeguard of environment from time to time.

4. Balance consent fee will be payable if found so.

5.The unit shall install the adequate capacity of Sewage Treatment Plant (STP) for treatment of domestic sewage generated from premises within 03 months as per proposal submitted to this office for reuse treated effluent in utility and gardening purpose.

6. The hotel unit shall develop Green Belt area of Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.

7. There shall not be any fugitive emission from the premises.

8. The hotel unit shall obtain prior approval before making any modification in product/process/discharge/plant machinery.

9. The hotel unit shall be obtained N.O.C. from State Ground Water Authority (S.G.W.A.) for ground water obstruction & the copy of the same shall be submitted to this office within 03 months.

10. Solid Waste generated from unit should be disposed such a way not to deteriorate surrounding environment. Unit shall comply the provisions of Solid Waste Rules 2016.

11. This consent is granted on the basis of the other documents furnished by the applicant. If the statement furnished in document is found false or in the case of noncompliance of integrated consent to operate conditions the consent issued will be withdraw/cancelled.

12. Exhaust stack of D.G sets should be prescribed height above roof top and for control noise acoustic enclosure should be installed. DG set should be operated only in absence of electricity supply.

13. The hotel Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986, Hazardous and Other Wastes (Management and Tran boundary) Rules- 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016 and direction issued by Hon'ble National Green Tribunal, New Delhi in order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.

14. The hotel unit shall comply the provisions of Noise Pollution (Regulation and Control) Rule 2000, the unit shall take adequate measures for control of noise from its own sources within the premises so as to maintain National Ambient Air Quality in respect of Noise Day time (6 AM to 10 PM) - 65 dB (A)) Night time (10 PM to 6 AM) - 55 dB (A)).

15. This consent is valid for present installed air/water/noise pollution sources. Unit will have to take prior permission from the Board in any type of expansion in air/water/noise pollution sources in the unit. Complaint against unit, if lodged, The Board has rights to revoke the issued consent if unit found in noncompliance of the conditions during sudden inspections.

16. For renewal of the consent in case of continuance of discharge/operation of the unit, application in the prescribed form shall be submitted through the web portal Online System 2 months prior to the date of expiry.

17. Arrangements shall be provided for rain water harvesting and for utilization of harvested rain water. The rain water harvest system shall be at least 20 m away from the soak pit.

18. Non-biodegradable wastes namely plastic shall be collected with due segregation and disposed of safely to genuine recyclers.

19. The hotel unit shall properly channelize the fugitive emission including emissions from cooking and kitchen operations by providing proper ducting / hood arrangement and proper exhaust system and emissions.

20. Preference should be given to cleaner fuels in N-CAP Gorakhpur so that the unit shall use approved fuel (e.g. LPG, P.N.G., Electric for tandoor, boiler etc.)

21. D.G. Set of 20 K.V.A. shall be equipped with acoustic enclosure with proper stack height in case of any new D.G. set to be installed separate N.O.C. should be obtain from the Board.

22. This C.T.O. will be revoked or cancelled in case of non compliance of the above consent conditions issued under Water (Prevention and Control of Pollution) Act. 1974 as amended 1978 and Air (Prevention and Control of Pollution) Act. 1981 an any valid complain received to this office against the industry.

AJEET KUMAR SUMAN Digitally signed by AJEET KUMAR SUMAN Date: 2024.06.25 14:06:47 +05'30'

**Regional Officer**

Copy to:

CEO 6 : UPPCB, Lucknow.

AJEET KUMAR SUMAN Digitally signed by AJEET KUMAR SUMAN Date: 2024.06.25 14:07:04 +05'30'

**Regional Officer**

# REGIONAL GORAKHPUR
# UTTAR PRADESH POLLUTION CONTROL BOARD

Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

Certificate No TC- 11612

## TEST REPORT: WASTE WATER LABORATORY

**Ref No:33516983/Gorakhpur/2025** **Date: 15.09.2025**

1. **Name of Industry:** LAKEVERSE PRIVATE LIMITED, ,
2. **Address of Industry:** FloatPlateformNo.2,NexttoIndianFlag,NaukaVihar,RamgarhLakeTehsil-Sadar,Distt- Gorakhpur,
3. **District:** Gorakhpur
4. **Description about sampling point:** Outlet of STP
5. **Type of Sample (Grab/Composite/Integrated):** Grab
6. **Sample Collected By:** Ram Milan Verma SA & Alok Sharma, Vivek Saini JRF
7. **Colour and Odour:** Colourless Odourless
8. **Quantity and Packing:** 2 Liter Plastic Jericane & Glass Bottole
9. **Date of Sample Collection:** 27/08/2025
10. **Analyis Indented by:** RO Gorakhpur
11. **Date of sample receipt in Lab:** 27/08/2025
12. **Period of Analysis:** 27/08/2025 to 02/09/2025
13. **Environmental Condition:** Temperature: 26$^0$C, Humidity: 48 %
14. **ULR Number:** TC1161225000000119F
15. **Sampling Plan/Ref. No.:** -
16. **Sampling Method Ref.:** APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

| S. N. | Parameter/Method Name | Unit | Results | Standard | Detection Range |
|---|---|---|---|---|---|
| 1 | pH, APHA24$^{th}$ Ed.4500-B: 2023, At 26.2$^0$C | - | 7.48 | 6.5-9.0 | 02-12 |
| 2 | Suspended Solids , APHA 24th Ed. 2540DTotal Suspended Solids driedat 103-105 °C 2023 | mg/l | 24 | <100 | 10-20000 mg/l |
| 3 | Dissolved Solids,APHA24$^{th}$Ed.2540 C Total Dissolved Solids dried at 180 °C 2023 | mg/l | 518 | - | 10- 50000 mg/l |
| 4 | Total Solids,APHA24$^{th}$Ed.2540B: 2023 | mg/l | 542 | - | 10- 50000 mg/l |
| 5 | BOD, 3day27°IS 3025 ( Part 44): 2023 | mg/l | 26 | 30 | 1.0 -50000 mg/l |
| 6 | COD, APHA 24th Ed. 5220 B Open Reflux Method 2023 | mg/l | 120 | 250 | 5.0 -100000 mg/l |

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/General Standards.pdf. Besides these standards, refer EPA standards for specific purpose Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

**Analysed by-**
**Priya Anand (JRF), Surya Mohan Pandey (JRF), Ankita Dwivedi (JRF)**

**Authorized by**
Ram Milan Verma Digitally signed by Ram Milan Verma Date: 2025.09.15 16:54:22 +05'30'
**Ram Milan Verma (SA)**

Ashutosh Chauhan Digitally signed by Ashutosh Chauhan Date: 2025.09.15 19:36:59 +05'30'
**Regional Officer**

| UPPCB/GKP/7.8.2 | Issue No.: 04 | Issue Date:26.08.2022 | Page No.:Page 1 of2 |
|---|---|---|---|
| Amendment No.:02 | Amendment Date.:01.08.2025 | Approved by: TM | Issued by: QM |

REGIONAL GORAKHPUR
UTTAR PRADESH POLLUTION CONTROL BOARD
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

## TEST REPORT: WASTE WATER LABORATORY

**Ref No:33516983/Gorakhpur/2025**

**Date: 15.09.2025**

1. **Name of Industry:** LAKEVERSE PRIVATE LIMITED,
2. **Address of Industry:**FloatPlateformNo.2,NexttoIndianFlag,NaukaVihar,RamgarhLakeTehsil-Sadar,Distt- Gorakhpur
3. **District:** Gorakhpur
4. **Description about sampling point:** Outlet of STP
5. **Type of Sample (Grab/Composite/Integrated):** Grab
6. **Sample Collected By:** Ram Milan Verma SA & Alok Sharma, Vivek Saini JRF
7. **Colour and Odour:** Colourless Odourless
8. **Quantity and Packing:** 2 Liter Plastic Jericane & Glass Bottole
9. **Date of Sample Collection:** 27/08/2025
10. **Analyis Indented by:** RO Gorakhpur
11. **Date of sample receipt in Lab:** 27/08/2025
12. **Period of Analysis:** 27/08/2025 to 02/09/2025
13. **Environmental Condition:** Temperature: 26$^0$C, Humidity: 48 %
14. **ULR Number:** TC11612250000000119F
15. **Sampling Plan/Ref. No.:** -
16. **Sampling Method Ref.:** APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

| S. N. | Parameter/Method Name | Unit | Results | Standard | Detection Range |
|---|---|---|---|---|---|
| 1 | Total Coliform,APHA922124thEd.: 2023 | MPN/100 ml | 1800 | - | <1.8 MPN/100 ml &above |
| 2 | Fecal Coliform,9221EFecal Coliform Procedure | MPN/100 ml | 820 | <1000 | <1.8 MPN/100 ml &above |

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/General Standards.pdf. Besides these standards, refer EPA standards for specific purpose Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

***Remark:*** *NA*

**Analysed by-**
**Priya Anand (JRF), Surya Mohan Pandey (JRF), Ankita Dwivedi (JRF)**

**Authorized by**
Ram Milan Verma
Digitally signed by Ram Milan Verma
Date: 2025.09.15 16:54:44 +05'30'
**Ram Milan Verma (SA)**

Ashutosh Chauhan
Digitally signed by Ashutosh Chauhan
Date: 2025.09.15 19:36:21 +05'30'
**Regional Officer**

संलग्नक — 09 30

# REGIONAL GORAKHPUR
## UTTAR PRADESH POLLUTION CONTROL BOARD
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

Certificate No TC-11612

### TEST REPORT: WASTE WATER LABORATORY

Ref No:31811352/Gorakhpur/2025

Date:02.05.2025

1- **Name of Industry:** RAJ KUMAR RAI, (Luxury Cruise) RAMGARHTAL, GORAKHPUR,273001
2- **Address of Industry:** RAMGARHTAL, GORAKHPUR, 273001
3- **District:** Gorakhpur
4- **Description about sampling point:** Outlet of STP
5- **Type of Sample (Grab/Composite/Integrated):** Grab
6- **Sample Collected By:** Ram MilanVerma SA & - -
7- **Colour and Odour:** Colourless Odourless
8- **Quantity and Packing:** 2 Litter Plastic Jercian 100ml Glass Bottle
9- **Date of Sample Collection:** 29/04/2025
10- **Analyis Indented by:** RO Gorakhpur
11- **Date of sample receipt in Lab:** 29/04/2025
12- **Period of Analysis:** 29/04/2025 to 02/05/2025
13- **Environmental Condition:** Temperature: 20°C, Humidity: 50 %
14- **ULR Number:** TC1161225000000058F
15- **Sampling Plan/Ref. No.:** -
16- **SamplingMethod Ref.:** APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

| S. N. | Parameter/Method Name | Unit | Results | Standard | Detection Range |
|---|---|---|---|---|---|
| 1 | pH, APHA 24th Ed. 4500B: 2023 | - | 7.58 | - | 02-12 |
| 2 | Suspended Solids , APHA 24th Ed. 2540DTotalSuspendedSolidsdriedat 103-105 °C 2023 | mg/l | 27 | - | 10-20000 mg/l |
| 3 | DissolvedSolids,APHA24thEd.2540 C Total Dissolved Solids dried at 180 °C 2023 | mg/l | 428 | - | 10- 50000 mg/l |
| 4 | TotalSolids,APHA24thEd.2540B: 2023 | mg/l | 455 | - | 10- 50000 mg/l |
| 5 | BOD,APHA24thEd.3day27°CIS 3025 ( Part 44): 1993 Bio 2023 | mg/l | 22.0 | - | 1.0 -50000 mg/l |
| 6 | COD, APHA 24th Ed. 5220 B Open Reflux Method 2023 | mg/l | 108 | - | 5.0 -100000 mg/l |

Reference-(1)General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI).The Environment (Protection) Rules, 1986 source: www.cpcb .nic .in/General Standards.pdf. Besides these standards, refer EPA standards for specific purpose
Note:1There sults in the Test Report relate only to the itemstested:2. There port shall not be reproduced-except in full, with out the written permission flaboratory.3.The testre port pert ainso the samp leas received in Lab.
*Remark: NA*

**Analysed by-**
**[VivekSaini(JRF),PriyaAnand(JRF), AnkitaDwivedi(JRF)]**

**Authorized by**
Ram Milan Verma Digitally signed by Ram Milan Verma Date: 2025.05.08 12:59:25 +05'30'
**Ram MilanVerma (SA)**

Deokumar Gupta Digitally signed by Deokumar Gupta Date: 2025.05.08 19:37:50 +05'30'
**Regional Officer**

| UPPCB/GKP/7.8.2 | Issue No.: 04 | Issue Date:26.08.2022 | Page No.:Page 1 of2 |
|---|---|---|---|
| Amendment No.:02 | Amendment Date.:01.02.2025 | Approved by: TM | Issued by: QM |

# REGIONAL GORAKHPUR
# UTTAR PRADESH POLLUTION CONTROL BOARD

**Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur**

## TEST REPORT: WASTE WATER LABORATORY

**Ref No:31811352/Gorakhpur/2025** **Date:02.05.2025**

1- **Name of Industry:** RAJ KUMAR RAI, (Luxury Cruise) RAMGARHTAL, GORAKHPUR, 273001
2- **Address of Industry:** RAMGARHTAL, GORAKHPUR, 273001
3- **District:** Gorakhpur
4- **Description about sampling point:** Outlet of STP
5- **Type of Sample (Grab/Composite/Integrated):** Grab
6- **Sample Collected By:** Ram MilanVerma SA & - -
7- **Colour and Odour:** Colourless Odourless
8- **Quantity and Packing:** 2 Litter Plastic Jercian 100ml Glass Bottle
9- **Date of Sample Collection:** 29/04/2025
10- **Analyis Indented by:** RO Gorakhpur
11- **Date of sample receipt in Lab:** 29/04/2025
12- **Period of Analysis:** 29/04/2025 to 02/05/2025
13- **Environmental Condition:** Temperature: 22°C, Humidity: 50 %
14- **ULR Number:** TC1161225000000058F
15- **Sampling Plan/Ref. No.:** -
16- **SamplingMethod Ref.:** APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

| S. N. | Parameter/Method Name | Unit | Results | Standard | Detection Range |
|---|---|---|---|---|---|
| 1 | TotalColiform,APHA922124thEd.: 2023 | MPN/100 ml | 1700 | - | <1.8 MPN/100 ml &above |
| 2 | FecalColiform,9221EFecalColiform Procedure | MPN/100 ml | 780 | - | <1.8 MPN/100 ml &above |
| 3 | Oil_Grease | mg/l | 7.2 | - | - |

Reference-(1)General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI).The Environment (Protection) Rules, 1986 source: www.cpcb .nic .in/General Standards.pdf. Besides these standards, refer EPA standards for specific purpose

Note:1There sults in the Test Report relate only to the itemstested:2. There port shall not be reproduced-except in full, with out the written permission flaboratory.3.The testre port pert ainso the samp leas received in Lab.

*Remark: NA*

**Analysed by-**
**[VivekSaini(JRF),PriyaAnand(JRF), AnkitaDwivedi(JRF)]**

**Authorized by**
Ram Milan Verma Digitally signed by Ram Milan Verma Date: 2025.05.08 12:59:57 +05'30'
**Ram MilanVerma (SA)**

Deokumar Gupta Digitally signed by Deokumar Gupta Date: 2025.05.08 19:38:10 +05'30'
**Regional Officer**

**BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI**

Appeal /OA NO. 1057 of 2024

In re:

Sudhir Kumar Jha ... Plaintiff /Appellants/ Petitioner/Complainant

VERSUS

Gorakhpur Development Authority ... Defendant/Respondent/ Accused

KNOW ALL to whom these present shall come that I/We ________ the above named ________ do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case & authorize :-

**Mr.Pradeep Misra, Mr. Daleep Dhyani, Advocates,**
**138, New Lawyers Chamber, Supreme Court of India,**
**New Delhi, Ph. :011-23070011, Mob. 9810252518, 9811070721**

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on my/our behalf.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

AND I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

AND I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

AND I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 20 day of 9 2024.

Accepted subject to the terms of fees.

(PRADEEP MISRA)(DALEEP DHY[ANI])
Advocate — Advocate (D/435/01)

Client
Anuj Kumar Chaubey
Law Officer-1
U.P. Pollution Control Board
Lucknow

ADVOCATES' WELFARE FUND STAMP
BAR COUNCIL OF DELHI
₹25
1710900
पच्चीस रुपये — TWENTYFIVE RUPEES